

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Relevant Particulars		
1.	Name of corporate debtor	AMBEY LABORATORIES LIMITED
2.	Date of incorporation of corporate debtor	20/03/1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies –Delhi
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U74899DL1985PLC020490
5.	Address of the registered office and principal office (if any) of corporate debtor	G-2, Vikas Apartment, 34/1 East Punjabi Bagh New Delhi - 110026
6.	Insolvency commencement date in respect of corporate debtor	23.11.2021 (Copy of the order made available to IRP via email on 24.11.2021)
7.	Estimated date of closure of insolvency resolution process	22.05.2022 (Being 180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vijay Kumar Gupta IBBI/IPA-001/IP-P00262/2017-2018/10500
9.	Address and e-mail of the interim resolution professional, as registered with the Board	408 New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi, 110001 vkgupta2004@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	408, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001. cirp.ambeylab@gmail.com
11.	Last date for submission of claims	08.12.2021 (As the copy of order made available to IRP on 24.11.2021, thus 14 days calculated from 24.11.2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per the information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms available at- https://ibbi.gov.in/home/downloads b) NA

FOR THE ATTENTION OF THE CREDITORS OF M/S DION GLOBAL SOLUTIONS LIMITED

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of M/s. Ambey Laboratories Limited on 23.11.2021 (copy of order received by IRP on 24.11.2021)

The creditors of M/s. Ambey Laboratories Limited, are hereby called upon to submit their claims with proof on or before 08.12.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place: New Delhi

Date: 26.11.2021



Vijay Kumar Gupta
Interim Resolution Professional
AMBEY LABORATORIES LIMITED
IBBI/IPA-001/IP-P00262/2017-2018/10500